

(b) the basis on which these grants are given to the different States?

**The Minister of Education (Dr. K. L. Shrivall):**

The scheme was initiated in 1957-58 and the information for part (a) is given below as from that year:

1957-58	Scheme not taken up by State Government	
		Rs.
1958-59	Amount sanctioned	1.50 lakhs
1959-60	Amount sanctioned	3.00 lakhs
1960-61	Amount proposed	3.00 lakhs

(b) The available provision is allocated to the States calculated on a per capita basis of the number of girls of the age group 6-10 not attending school.

#### Price of Surplus Land in Delhi

**1714. Pandit Thakur Das Bhargava:** Will the Minister of Home Affairs be pleased to state:

(a) how much land out of the surplus land in accordance with the provisions of the Delhi Land Holdings (Ceiling) Bill is such as will fetch in the market;

(i) price more than ten thousand rupees per acre;

(ii) price more than five thousand rupees per acre;

(iii) price more than three thousand rupees per acre; and

(iv) price more than two thousand rupees per acre,

(v) price more than one thousand rupees per acre;

(vi) price more than five hundred rupees per acre; and

(b) what is the respective land revenue of such land in each category per acre?

**The Minister of Home Affairs (Shri G. B. Pant):** (a) and (b). The market value of land determined as being in excess of the ceiling limit and the

land revenue payable in respect of such land can be ascertained only after excess lands are determined in the manner provided for in the Delhi Land Holdings (Ceiling) Bill, 1959.

#### Value of Structures on Land in Delhi

**1715. Pandit Thakur Das Bhargava:** Will the Minister of Home Affairs be pleased to state the estimated value of structures or buildings including wells, tube wells and embankments constructed on such excess land and any trees planted in such land as is entered in Clause 10(2) of the Delhi Land Holding (Ceiling) Bill, 1959 whose market value shall be determined by the competent authorities of the Delhi Administration for purposes of compensation with figures of each category of such property?

**The Minister of Home Affairs (Shri G. B. Pant):** The required information will become available only after determination of excess land in the manner provided for in the Delhi Land Holdings (Ceiling) Bill, 1959.

#### Landless Labourers in Delhi:

**1716. Pandit Thakur Das Bhargava:** Will the Minister of Home Affairs be pleased to state how many landless labourers are there in the Union Territory of Delhi?

**The Minister of Home Affairs (Shri G. B. Pant):** According to the 1951 Census figures the number of cultivating labourers and their dependents in the rural area of the Union Territory of Delhi is 28.32%. Up-to-date figures are not available.

12 hrs.

RE: MOTION FOR ADJOURNMENT

SECOND FRENCH ATOMIC TEST IN THE SAHARA

**Shri Hem Barua (Gauhati):** Sir, I gave notice of an adjournment motion on the second French atomic test

in the Sahara desert. It is an important thing. It has been dismissed as being not a matter for an adjournment motion. I think this is a matter for an adjournment motion because it is a clear violation of the UNO resolution and the Government of India is a party to that. That is why it concerns us. I gave notice, and I do not know why it has been dismissed like that.

**Mr. Speaker:** I allowed a statement to be made regarding the previous test. In spite of all that has been done, it is going on. It is a continuing affair. What is the meaning of adjourning this House? They are not going to adjourn their tests. It is only waste of time so far as we are concerned. I advise the hon. Member to put a question later on. We have not been indifferent to it, but it is not under our control. It is not a matter of first impression.

**Shri Hem Barua:** This has roused the conscience of Asia, the Middle East and the African countries, and the African countries have come to the point of severing all diplomatic relations with France. We have taken the leadership—our Prime Minister has done so—in this matter, and that is why I wanted to raise it.

**Mr. Speaker:** What can be done by adjourning this House?

**Shri Vajpayee (Balrampur):** I have also given notice of an adjournment motion.

**Mr. Speaker:** I have repeatedly held that when once I decided about the admissibility of an adjournment motion it ought not to be raised here. I have said I will treat it as a Calling Attention Notice, give time and so on. Hon. Members ought not to take away the time of the House. I have told them repeatedly that if they want to make any suggestion, what can be done today will be done at the next sitting. Therefore, I am not averse to

looking into all this, but let us not spend the time of the House, when I have come to a conclusion, I am prepared to revise it if reasons are shown to me, but not now.

Papers to be laid on the Table of the House.

**Shri Hem Barua:** Perhaps the Prime Minister would like to make a statement.

12.04 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS ISSUED UNDER COAL MINES (CONSERVATION AND SAFETY) ACT AND ESSENTIAL COMMODITIES ACT

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** I beg to lay on the Table a copy of each of the following Notifications:

- (i) S.O. 736, dated the 26th March, 1960, under sub-section (3) of Section 8 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-2060/60.]
- (ii) G.S.R. 353, dated the 26th March, 1960, making certain amendments to the Colliery Control Order, 1945, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2061/60.]

NOTIFICATION ISSUED UNDER SEA CUSTOMS ACT

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of Notification No. G.S.R. 329, dated the 11 March, 1960. [Placed in Library. S. No. LT-2062/60.]